

श्री शंकर दयाल सिंह (चतरा) : अध्यक्ष महोदय, इस मामले को दूसरे दिन के लिये वहीं टाला जाय बल्कि आज ही ज्यादा देर तक बैठ कर इस मामले को समाप्त करें इसकी गम्भीरता को देखते हुए।

MR. SPEAKER: Papers to be laid.

14.19 hrs.

PAPERS LAID ON THE TABLE

Review and Annual Report of Hindustan Cables Ltd. for 1972-73 and Annual Report of Controller General of Patents, Designs and Trade Marks for 1973-74.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): Sir, on behalf of Shri C. Subramaniam, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1972-73.

(ii) Annual Report of the Hindustan Cables Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8313/74].

(2) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1973-74, under section 155 of the Patents Act, 1970. [Placed in Library. See No. LT-8314/74].

14.19½ hrs.

QUESTION OF PRIVILEGE—contd.

CERTAIN STATEMENTS MADE BY THE MINISTER OF COMMERCE IN RAJYA SABHA RE-ALLEGED SIGNATURES OF SOME M.P.S. ON A REPRESENTATION FOR ISSUE OF LICENCES.

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, I want to give a personal explanation. (Interruptions)

अध्यक्ष महोदय : इन का कहना है कि मेरा नाम इन्होंने बार-बार लिया है इसलिये मैं पर्सनल एक्सप्लेनेशन देना चाहता हूँ।

SHRI MADHU LIMAYE (Banka): Have you read and approved it, Sir?

अध्यक्ष महोदय : आप मुझे लिख कर भेज दीजिये क्योंकि प्रोसीजर यह है कि I must get a copy of that.

SHRI L. N. MISHRA: Because my name has been brought in the discussion....

MR. SPEAKER: On the spot also you can give, because the matter was raised today.

श्री अटल बिहारी वाजपेयी (ग्वालियर): पहले आप ने कहा कि लिख कर दे दीजिये और अभी आप कहते हैं कि एक्सप्लेनेशन दे दीजिये। इतनी जल्दी तो मत बदलिये।

MR. SPEAKER: Because allegations have been made, he has the right to reply. He can reply on the spot. But if he wants to be more careful, then he can give in writing. It is upto him.

SHRI L. N. MISHRA: Mr. Speaker, Sir, since my name has been mentioned, I would like to make a brief statement by way of personal explanation. I recollect having received a letter purporting to bear the signatures of a number of MPs when I was in charge of the former Ministry of Foreign Trade. As far as I remember, I passed on the letter to the officer concerned in the normal course of business. No order was passed by me, nor any licence was issued during the period

I remained in that Ministry. I strongly repudiate the allegation that I had anything to do with the obtaining of signatures on the application or grant of licence. I repeat, Sir, none of these licences were issued during my stewardship of the Ministry of Foreign Trade.

श्री मधु लिमये : अब तो मामला बहुत ही संगीन बन गया है। मेरा रूल 357 के अन्तर्गत प्वाइन्ट ऑफ़ आर्डर है !

MR. SPEAKER: We shall take it up later, not today.

MR. RAM NIWAS MIRDHA.

PAPERS LAID ON THE TABLE—
contd.

14.22 hrs.

REPORT OF COMMISSIONER FOR S. C. & S. T. FOR 1971-72 AND 1972-73 AND NOTIFICATIONS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table.

(1) A copy of the Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes for the years 1971-72 and 1972-73 under article 338(2) of the Constitution. [Placed in library. See No. LT-8314/74].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. 878 published in Gazette of India dated the 17th August, 1974 containing corrigendum to Notification No. G.S.R. 685 dated the 6th July, 1974.

(ii) G.S.R. 879 published in Gazette of India dated the 17th August 1974 containing corrigendum

to Notification No. G.S.R. 686 dated the 6th July, 1974. [Placed in library. See No. LT-8315/74].

(3) A copy of Notification No. S.O. 3092 (Hindi and English versions) published in Gazette of India dated the 17th August, 1974, under sub-section (3) of section 139 of the Border Security Force Act, 1968. [Placed in Library. See No. IT-8316/74.].

(4) A statement (Hindi and English versions) regarding reported eviction of Adivasis from agricultural land in Jhargram area of Midnapore district in West Bengal. [Placed in library. See No. LT-8317/74].

(5) A copy of the Statistical information (Hindi and English versions) regarding the working of the Maintenance of Internal Security Act, 1971 during the period 1st July, 1972 to 30th June, 1973.

(6) A copy of the Statistical Information (Hindi and English versions) regarding the working of the Maintenance of Internal Security Act, 1971 during the period 1st July, 1973 to 31st March, 1974. [Placed in Library. See No. LT-8318/74].

REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS (4TH AMDT.) RULES, 1974 AND NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table:

(7) A copy of the Registration and Licensing of Industrial Undertakings (Fourth Amendment) Rules, 1974 (Hindi and English versions)